

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.201- IA 492 of 2018  
ITEM No, 202- IA/921(AHM) 2023 in  
IA/76(AHM) 2021  
In  
CP(IB) 135 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Rottex Mercantile Pvt Ltd  
V/s  
Varad Lifescience Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 16/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Gauri Sethi, Proxy Advocate for  
: Mr. Ravi Pahwa, Advocate  
For the Respondent : Mr. Kunal Vaishnav, Advocate  
: Mr. Arjun Sheth, Advocate a/w.  
: Ms. Kriti Kothari, Advocate

**ORDER**

**IA 492 of 2018**

Learned Proxy Counsel for the applicant, Ms. Gauri Sethi, appears and requests an adjournment, as the main Counsel is not available today, which is not opposed by the opposite Counsels.

At the request of the Proxy Counsel for the applicant, the matter stands adjourned to 05.04.2024.

**IA/921(AHM) 2023**

This is the Progress Report filed by the applicant for the period of 01.04.2023 to 30.06.2023. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, **IA/921(AHM) 2023** stands disposed off.

-sd-

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**